

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 13285/2015

(Arising out of impugned final judgment and order dated 15/04/2015
in WP No. 4161/2015 passed by the High Court Of Bombay At
Aurangabad)

KRUSHNAKUMAR BABANRAO KERULKAR

Petitioner(s)

VERSUS

MAHARASHTRA STATE CO-OPERATIVE
ELECTION AUTHORITY, PUNE AND OTHERS

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned
judgment, exemption from filing O.T. and permission to file lengthy
list of dates)

WITH

SLP(C) No. 13306/2015

(With appln.(s) for exemption from filing c/c of the impugned
judgment, exemption from filing O.T., prayer for interim relief
and Office Report)

Date: 30/04/2015

These petitions were mentioned
on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Dilip Annasaheb Taur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Taken on Board.

Heard Shri Dilip Annasaheb Taur, learned
counsel for the petitioner.

The special leave petitions are dismissed.

Signature Not Verified
Digitally signed by

NEETU KHAJURIA

Date: 2015.04.30

18:39:27 IST

Reason:

(Neetu Khajuria)
Sr.P.A.(Charanjeet Kaur)
A.R.-cum-P.S.